

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No.180/00684/2018**

Thursday, this the 10<sup>th</sup> day of January, 2019

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**  
**Hon'ble Mr. Ashish Kalia, Judicial Member**

O.V.Soman  
 Tool Room Asst. (Retired)  
 Aged 65 years residing at Oolikkara House  
 Cherai (P.O) 683 514, Ernakulam ..... **Applicant**

**(By Advocate – Mr.C.S.Ramanathan)**

**v e r s u s**

1. Union of India represented by the  
 Secretary, Ministry of personnel  
 Public Grievances and Pension  
 New Delhi
  
2. The Secretary, Govt. Of India  
 Department Animal Husbandry  
 Dairying and fisheries  
 Ministry of Agriculture  
 Krishi Bhavan, New Delhi – 1
  
3. Director General  
 Fishery Survey of India  
 Plot No.2A unit No.12  
 New Fishing Harbour Sasson Dock  
 Colaba, Mumbai – 400 005
  
4. The Zonal Director  
 Fishery Survey of India  
 Fore shore Road, Cochin – 682 016
  
5. Director, Integrated Fisheries Project  
 (National Instituted of Fisheries)  
 Post Harvest Technology & Training  
 Cochin – 16 ..... **Respondents**

**(By Advocate – Mr.Thomas Mathew Nellimoottil,Sr.PCGC)**

This Original Application having been heard on 10.1.2019, the Tribunal on the same day delivered the following :

**O R D E R (ORAL)**

**Per: Mr.E.K.Bharat Bhushan, Administrative Member**

Applicant is aggrieved by non-consideration of the representation by the first respondent and praying for a declaration that the applicant is entitled to the pay scale of Group C as stated in the pay commission report which was accepted by the Government of India.

2. Heard Mr.C.S.Ramanathan, learned counsel for the applicant and Mr.Thomas Mathew Nellimoottil,Sr.PCGC, learned counsel for the respondents.

3. Learned counsel for the applicant submits that Annexure A-7 is pending for consideration. We are of the view that the Original Application can be disposed of at this stage by directing the first respondent to consider Annexure A-7 representation dated 29.12.2018 and pass appropriate orders within a month from the date of receipt of a copy of this order.

4. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

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**List of Annexures**

Annexure A1 - The copy of the paragraph 8.19 of the 4<sup>th</sup> pay commission report

Annexure A2 - The copy of presidential order dated 20.4.1998

Annexure A3 - The copy of the representation dated 6.10.2017 submitted to the 1<sup>st</sup> respondent

Annexure A4 - The copy of the letter dated 18.10.2017 of the 1<sup>st</sup> respondents

Annexure A5 - The copy of the letter dated 15.12.2017 of the 4<sup>th</sup> respondent

Annexure A6 - The copy of the order dated 5.4.2018 of the 1<sup>st</sup> respondent

Annexure A7 - Copy of the representation dated 29.12.2018 addressed to the 1<sup>st</sup> respondent

Annexure R1 - True copy of the order dated 23.7.1992 in O.A No.391/1991

Annexure R2 - True extract of the Government of India order below Rule 6A of the CCS (CCA) Rules, 1965

Annexure R3 - True copy of the Government of India's decision below Rule 6A of CCS(CCA) Rules 1965

Annexure R4 - True copy of the DOPT's OM No.11012/7/2008-Est(A) dated 17.4.2009

Annexure R5 - True copy of the Judgment dated 12.3.1997 in C.A 7127/1993 (SLP No.15385/1993)

Annexure R6 - True copy of the order dated 23.10.1997 in OA No.391/1991

Annexure R7 - True copy of the representation dated 24.9.2004

Annexure R8 - True copy of the order dated 23.10.2008

Annexure R9 - True copy of the order dated 25.7.2011 in RA in OA No.632/2007

Annexure R10 - True copy of the para 54.18 of the 5<sup>th</sup> CPC

Annexure R11 - True copy of the MACP order dated 12.9.2013

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